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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

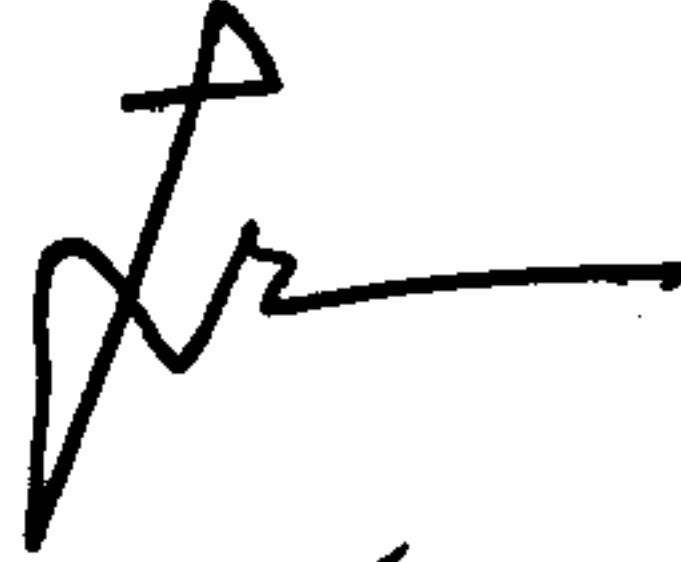


**C.P. (I.B) No. 182/9/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2017**

Name of the Company: Narindra & Narindra Steel Corporation  
V/s.  
Rajkamal Builders Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Rakesh MUKHIJA,	Advocate	Applicant	
2.	VISHAL J. DAVE NIPUN SINGHVI	Adv.	Respondent (Corporate Debtor)	 

**ORDER**

Learned Advocate Mr. Rakesh Makhija present for Operational Creditor/Petitioner.  
Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Nipun Singhvi  
present for Respondent.

Learned Advocate Mr. Vishal Dave Filed Vakalatnama for Respondent.

Objections filed by Respondent.

For hearing before admission, list the matter on 12.01.2018.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 18th day of December, 2017.